

## ASSAM ACT XXIV OF 1950

\*THE ASSAM DECLARATION OF EXPENDITURE ON THE SALARIES AND ALLOWANCES OF THE MINISTERS TO BE CHARGED ON THE CONSOLIDATED FUND OF THE STATE OF ASSAM ACT, 1950

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An

Act to declare the expenditure on the Salaries and Allowances of the Ministers to be charged on the Consolidated Fund of Assam

**Preamble.**—Whereas it is expedient to declare the expenditure on the salaries and allowances of the Ministers to be charged upon the Consolidated Fund of Assam, it is hereby enacted as follows:—

1. **Short title and extent.**—(i) This Act may be called the Assam Declaration of Expenditure on the Salaries and Allowances of the Ministers to be charged on the Consolidated Fund of the State of Assam Act, 1950.

(ii) It extends to the whole of Assam.

2. **Commencement.**—It shall be deemed to have come into force from the first day of April 1950.

3. **The salaries and allowances of the Ministers chargeable on the Consolidated Fund of Assam.**—The items of expenditure mentioned in Column 1 of the Schedule which were charged on the revenues of the Province of Assam under the Law as mentioned in Column 2 of the Schedule shall be charged upon the Consolidated Fund of the State of Assam in accordance with the provision made in Article 202(3) (f) of the Constitution of India.

## SCHEDULE

Column 1

Column 2

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| 1. The Salaries and Allowances of the Ministers. | 1. The Government of India Act, 1935 as adapted by the Indian Independence Act, 1947, Section 78(3)(c). |
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